

West Block No.2, R.K.Puram, New Delhi

**Date of hearing/decision: 21.12.2016**

[Arising out of the Order-in-Appeal No. 751,752/S.Tax/D-II/10 dated 09.12.2010 passed by the Commissioner of Central Excise, New Delhi]

Vs.

Appearance:

None Present for the appellant  
Present Shri Ranjan Khanna, A.R. for the respondent

**FINAL ORDER NO.56376-56377/2016**

Per Justice (Dr.) Satish Chandra:

None appeared on behalf of the appellants nor any application for adjournment is on record.

2. Heard Shri Ranjan Khanna, DR for the respondent/Revenue.
3. It seems that the assessee is not interested in pursuing his appeal.
4. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
5. In view of the above, the appeals are dismissed for default.

[Dictated and Pronounced in the open court]

(Justice Dr. Satish Chandra)  
President

(V. Padmanabhan)  
Technical Member

Bhanu